

I/341089/2024

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu**

Notification

Jammu, the ^{29th} of January, 2024

S.O. 73.-In exercise of the powers conferred as contained in sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Sh. Rajinder Kumar, Naib Tehsildar, Surankote, District Poonch. who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/15/2021-10

Dated: ²⁹- 01-2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary to Government, Revenue Department .
- 4) District Magistrate Poonch . This is with reference to letter No. **DMP/JC/3415-18**
Dated: - 28-12-2023
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Officer
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website


(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A

29.01.2024

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